<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 279 OF 2017 & IA NOS. 728 & 729 OF 2017

Dated: 27th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of: Municipal Corporation of Greater Vs.	Mumbai		Appellant(s)
Maharashtra Electricity Regulatory C	commission & Ors.		Respondent(s)
Counsel for the Appellant(s) :	Mr. H. Toor Ms. Bhavana Duhoon Mr. Rajender Dubbal Mr. Rajendra P.		
Counsel for the Respondent(s) :	Mr. Buddy A. Ranganadhan	for R-1	
	Mr. Amit Kapur Mr. Akshat Jain for Tata Pov	wer	

<u>ORDER</u>

IA No. 729 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice to the Respondents returnable on 23.10.2017. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No. 1 and Mr. Amit Kapur takes notice on behalf of Tata Power Company. Dasti, in addition, is permitted.

List the matter on <u>23.10.2017</u>. In the meantime, pleadings be completed.

(I. J. Kapoor) Technical Member